

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.259/18, 350/18
IN
CP No.56/Chd/Pb/2018**

In the matter of:

Mr. Pankaj Oswal

....Petitioner

Versus

Oswal Agro mills Ltd. & ors.

...Respondent

Present: Mr. Rohit Khanna, Advocate for the petitioner
Mr. Vaibhav Sharma, Advocate for respondent No.16/Applicant
CA 350/2018

CA No. 350/2018

Prayer made in the application is for condonation of delay for placing on record the reply of respondent No.16. Mr. Rohit Khanna, Advocate for the petitioner accepts the notice of this application. The learned counsel for the petitioner states that the averments made in the application for condoning the delay are misleading and non-disclosure.

Having heard to the learned counsel for the parties and without commenting on the merits of the ground taken in the application, the delay is condoned and application CA No.350 of 2018 stands disposed of. The reply of Respondent No.16 be taken on record. The petitioner would have the liberty to file the rejoinder, with copy advance to counsel opposite.

CA No.259/18

Already adjourned for 04.09.2018 vide order dated 23.07.2018.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

August 31, 2018
Anchal